

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1211  
ANSWERED ON 9<sup>th</sup> FEBRUARY, 2023**

**ACQUISITION OF LAND FOR DELHI-KATRA EXPRESSWAY**

**1211. SHRIMATI HARSIMRAT KAUR BADAL:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government is aware of the farmers' agitation seeking uniform land price for the land being acquired for development of Delhi-Katra Expressway in Sangrur (Punjab) and if so, the reaction of the Government thereto;**
- (b) whether the Government is aware of the huge differences in the prices of similar parcels of land in the same section;**
- (c) if so, the reasons therefor; and**
- (d) the steps being taken by the Government in this regard to resolve the grievances of the farmers?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (d) Yes Sir. The land is being acquired as per National Highways Act, 1956 and various provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 through the Competent Authority for land acquisition (CALA). Further, there is in-built provision in National Highways Act, 1956 to deal with disputes over the quantum of compensation in the award declared by CALA and matter is being dealt accordingly.**

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